

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI**

Application Nos.: ST/Misc[WD]/41964/2018

Appeal No.: ST/00108/2007

(& 2 other appeals)

Sl. No	Appln. No.	Appeal No.	Appellant	Respondent
1.	ST/Misc[WD]/41964/2018	ST/108/2007	Commissioner of Central Excise, Madurai	M/s. DCW Ltd., Tuticorin
Arising out of Order-in-Original No. 12/Commr/07-(ST) dt. 26.02.2007 passed by the Commissioner of Central Excise (Appeals), Tirunelveli				
2.	ST/Misc[CT]/41684/2018 ST/Misc[WD]/41685/2018	ST/41476/2013	The Principal Commissioner of G.S.T. & Central Excise, Chennai North	M/s. S. Natesa Iyer & Co., Chennai
Arising out of Order-in-Appeal No. 59/2013 (MST) dt. 18.02.2013 passed by the Commissioner of Central Excise (Appeals), Chennai				
3.	ST/Misc[WD]/41851/2018	ST/41124/2016	Commissioner of G.S.T. & Central Excise, Salem	M/s. Sampurnam Hosieries Impex Pvt. Ltd.
Arising out of Order-in-Appeal No. 20/2016-ST dt. 21.01.2016 passed by the Commissioner of Central Excise (Appeals-I), Coimbatore Circuit Office @ Salem				

Appearance:-

Shri. B. Balamurugan, AC (AR) [Sl. Nos. 1 & 2]

Shri. A. Cletus, ADC (AR) [Sl. No. 3]

for the Appellants

Shri. C. Seethapathy, Advocate [Sl. No. 1]

Ms. Radhika Chandrasekhar, Advocate [Sl. No. 2]

Shri. S. Kannappan, Advocate [Sl. No. 3]

for the Respondents

CORAM:**Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)****Hon'ble Shri P. Dinesha, Member (Judicial)**Date of Hearing/Decision: **01.11.2018****Final Order No. 42955-42957 / 2018****Per Bench :**

The above applications have been filed by the Department for withdrawal of the above appeals in view of the Board's instruction for reduction of Government litigation.

2. Ld. ARs, Shri. B. Balamurugan and Shri. A. Cletus appearing on behalf of the Revenue submitted that the *Board's Circular in F.No. 390/Misc./116/2017-JC dated 11.07.2018* has prescribed the threshold limit for filing an appeal before the CESTAT as Rs. 20,00,000/- (Rupees twenty lakhs only), the said increase of monetary limit being applicable to pending cases as well. They stated that the duty involved in all these appeals were below the threshold limit prescribed by the Board and therefore, prayed for withdrawal of the same.

4. In view of the foregoing, the Miscellaneous Applications filed by the Department for withdrawal of the above appeals are allowed. The Miscellaneous Application for change of Cause Title (CT) filed by the Department in view of reorganization of the Department and

change in territorial jurisdiction in Appeal No. ST/41476/2013 is also allowed. The appeals are **dismissed as withdrawn**.

(Dictated and pronounced in open Court)

(P Dinesha)
Member (Judicial)

(Madhu Mohan Damodhar)
Member (Technical)

Sdd